

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TRADING ENGINEERS (INTERNATIONAL) LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Trading Engineers (International) Limited
2.	Date of incorporation of corporate debtor	22 November 1972
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U74899DL1972PLC108312
5.	Address of the registered office and principal office (if any) of corporate debtor	806, Devika Tower, 6, Nehru Place New Delhi 110019
6.	Insolvency commencement date in respect of corporate debtor	17 th December, 2019 (Copy of order received by me on December 26, 2019)
7.	Estimated date of closure of insolvency resolution process	14 th June, 2020 (As per the pronouncement of the order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name – Mr. KANTI MOHAN RUSTAGI Reg No- IBBI/IPA-002/IP-N00097/2017-18/10240
9.	Address and e-mail of the interim resolution professional, as registered with the Board	ADDRESS: E-7, Kailash Colony, New Delhi ,110048 EMAIL ID: kanti.rustagi@patanjaliassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address – Resurgent Resolution Professionals LLP, 905, 09 th Floor, Tower C, Unitech Business Zone, The Close South, Sector-50, Gurugram, Haryana-122018 Email – cirp.tradingengineers@gmail.com
11.	Last date for submission of claims	09 th January, 2020 (14 days from the date of receiving of the order from Hon'ble NCLT)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal Special Bench (Court-II), New Delhi has ordered the commencement of a corporate insolvency resolution process of the **Trading Engineers (International) Limited** on 17th December 2019 (Copy of the order received by me on 26th December, 2019).

The creditors of **Trading Engineers (International) Limited** are hereby called upon to submit their claims with proof on or before 09th January 2020 (as per date of receiving of the order) to the interim resolution professional at the address mentioned against entry No. 10).

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA is not applicable in this case.

Submission of false or misleading proofs of claim shall attract penalties.



Kanti Mohan Rustagi

Interim Resolution Professional

Reg No- IBBI/IPA-002/IP-N00097/2017-18/10240

Date: 27th December, 2019

Place: New Delhi